

**Disclosure of Assets by Justice Ranjan Gogoi, Judge, Supreme Court of India
in terms of the Resolution adopted in the Full Court Meeting held on May 7, 1997.**

Items	Description	Particulars/Value		Remarks
		(A) Self	(B) Spouse	
Landed Property	<ul style="list-style-type: none"> • Flat • Building • Other landed Property 	<p align="center">Nil</p> <p align="center">Nil</p> <p>Purchased a plot of land measuring 1 Katha 10 Lessa at Beltola in Guwahati in the year 1999 for Rs.1.10 lakhs. The market value of the same, as on date, may be around 10 lakhs.</p>	<p align="center">Nil</p> <p align="center">Nil</p> <p align="center">Nil</p>	Self acquired.
Securities and Investments	<ul style="list-style-type: none"> • Shares & Mutual Funds • Bank Accounts <p>Fixed Deposits Bonds Debentures</p>	<p align="center">Nil</p> <p>(a) Rs.5.50 lakhs in State Bank of India, Guwahati High Court Branch, Guwahati.</p> <p>(b) Rs. in Punjab & Sind Bank, Rajgarh Branch and Fancy Bazar Branch, Guwahati (A/c not operated - Minimum balance maintained)</p> <p>(c) Rs.1.00 lakh (one lakh in balance) in State Bank of Patiala, High Court Branch, Chandigarh</p> <p>(d) Recently opened an S.B. Account in UCO Bank, Supreme Court Branch, New Delhi.</p> <p>(a) Fixed Deposits of the face value of about Rs.16 lakhs which will be maturing on different dates</p>	<p align="center">Nil</p> <p align="center">-</p> <p>Rs. in Punjab & Sind Bank, Rajgarh Branch and Fancy Bazar Branch, Guwahati (A/c not operated - Minimum balance maintained)</p> <p align="center">-</p>	<p>Proceeds of LIC policy (mentioned below) at maturity.</p> <p align="center">-</p> <p>In my name as well as in the name of my wife and children</p>

	<ul style="list-style-type: none"> • PPF 	<p>in the next few years and the maturity amount will be about 18-19 lakhs (approx.)</p> <p>(b) One L.I.C. Policy of Rs.5 lakhs taken out in 1999</p>	-	Matured. Proceeds deposited in SBI. A/c in Guwahati High Court Branch, as mentioned above.
Other assets/ Movables	<ul style="list-style-type: none"> • Jewellery 	Nil	(a) Having about 15 Tolas (150 gms approx) since marriage.	No addition
	<ul style="list-style-type: none"> • Vehicles 	Nil	(b) Purchased jewellery worth Rs.1.6 lakhs in anticipation of marriage of the children. The money came from premature encashment of a Fixed Deposit of Rs.3.00 lakhs	No vehicle
Liabilities	<ul style="list-style-type: none"> • Loans • Mortgages • Overdrafts • Unpaid bills • Any other Liabilities 	<p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p>	<p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p> <p>Nil</p>	Nil

[Statement of Assets as on 14th April, 2012]